NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV: (Special Bench)

7. IA 3459(MB)2024
IN
C.P. (IB)/178(MB)2021

CORAM:

SHRISANJIV DUTT
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **09.07.2024**

Name of the Party: Stci Finance Limited
Vs
Dsk Southern Projects Pvt Ltd

Section 7 of Insolvency and Bankruptcy Code,2016,Rule 11 of NCLT Rules, 2016

ORDER

1. Adv. Tanmay Kelkar i/b Adv. Aniruth Purusothaman, Ld. Counsel for the Applicantpresent through virtual mode.

IA 3459(MB)2024

2. This is an Application filed by the Applicant under Rule 11 of NCLT Rules, 2016 to take on record the 6thstatus report as on 31.12.2023 CIRP of the Corporate Debtor. The same is take on record. IA 3459(MB)2024 is allowed to that effected and **disposed of**.

Sd/-
SANJIV DUTT
Member (Technical)
(FRK)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)